

## Central Adminisrative Tribunal Principal Bench

O.A.No.524/2003

## Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 7th day of March, 2003

Sh. Rakesh Bhatt s/o Shri M.L.Bhatt B-26, Rajpur Khurd New Delhi - 68.

.. Applicant

(By Advocate: SH. S.C.Rana)

٧s.

The Executive Engineer (Elect)
President's Estates
Electrical Division
PWD Rashrapati Bhawan
New Delhi - 4.

.. Respondent

## O R D E R(Oral)

## By Shri Shanker Raju, M(J):

Heard.

- 2. Applicant states that, in pursuance of vacancies of Computer Operator, he has applied and had been working for more than three years. Particularly, he states that without issuing a show-cause notice, his services have been dispensed with on 1.4.2002. He further states that he has been appointed against a regular post and was working on temporary basis. Despite this, his services have been dispensed with without following the principles of natural justice.
- 3. In this regard, he has filed representation and also served a legal notice on the respondents on 6.6.2002 which are  ${\rm still}^4 {\rm obc}^{\rm w}$  them.

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- 4. In view of the above, ends of justice would be met, if the present OA is disposed of with direction to respondents to treat the OA as a supplementary representation and dispose of the same along with the aforesaid representation and legal notice within four weeks from the date of receipt of a copy of this order.
  - 5. OA is accordingly disposed of.

Let a copy of this order along with a copy of the OA be sent to respondents.

> \\W" (Shanker Raju) Member(J)

/rao/